

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.39
I.A. No.242 of 2024 in
C.P. (IB)No.01/BB/2019

IN THE MATTER OF:

Mr. Jayanthi G. Ravi ... Petitioner
Vs.
M/s. Chemizol Additives Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Resolution Professional : Shri Hari Babu Thota

ORDER

I.A. No.242 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the 47th Progress Report for the Period from 16.02.2024 to 29.02.2024.
2. Heard the Ld. Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 47th Progress Report for the Period from 16.02.2024 to 29.02.2024.
4. Accordingly, **I.A. No.242 of 2024 is disposed of.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)